

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066  
CUSTOMS APPEAL BRANCH

Appeal No. ST/21 /2007

Date - 15/07/2008

Assistant Registrar  
C.E.S.T.A.T, New Delhi

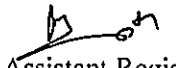
To :  
M/S J.K. INDUSTRIES LTD.  
C -I, INDUSTRIAL AREA, BANMORE, DISTT.-  
MORENA (M.P.)  
M/S J.K. INDUSTRIES LTD.

C.C.E. INDORE

Appellant

Vs  
Respondent

I am directed to transmit herewith a certified copy of Final order No. 57/129/08 Customs dated 8/7/08  
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

  
Assistant Registrar  
(Customs Appeal Branch)

Copy to :

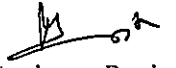
1. Respondent

C.C.E. INDORE

MANIK BAGH PALACE, POST BOX NO. 10, INDORE  
452001

2. Adv. / Consult

3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017
7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
8. Excise & Customs cases, B-37, Sector -I, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017
13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file

  
Assistant Registrar  
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
West Block No. 2, R.K. Puram, New Delhi – 110 066.  
Principal Bench, New Delhi**

**COURT NO. II**

**Service Tax Appeal No. 21 of 2007**

[Arising out of the Order-in-Appeal No. IND-I/231/2006 dated 19/06/2006 passed by The Commissioner (Appeals-I), Central Excise & Customs, Indore. ]

For Approval and signature :

**Hon'ble Shri S.S. Kang, Vice President**

**Hon'ble Shri Rakesh Kumar, Member (Technical)**

1. Whether Press Reporters may be allowed to see :  
the Order for publication as per Rule 27 of the  
CESTAT (Procedure) Rules, 1982?
2. Whether it would be released under Rule 27 of :  
the CESTAT (Procedure) Rules, 1982 for  
publication in any authoritative report or not?
3. Whether their Lordships wish to see the fair :  
copy of the order?
4. Whether order is to be circulated to the :  
Department Authorities?

M/s J.K. Industries Ltd.

Appellant  
[None]

Versus

CCE, Indore

Respondent  
[Shri A.K. Madan, Auth. Rep. (DR)]

**CORAM : Hon'ble Shri S.S. Kang, Vice President  
Hon'ble Shri Rakesh Kumar, Member (Technical)**

**DATE OF HEARING : 08/07/2008.**

Final Order No. ST/1251/08 Dated : 8/2/08

**Per. S.S. Kang :-**

When the case was called, none appeared on behalf of the appellant in spite of notice. On the last date of hearing also appellant were unrepresented. In these circumstances, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(S.S. Kang)  
Vice President

(Rakesh Kumar)  
Member (Technical)

PK